

File No. 15(6)2018/FLRS/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 19th September, 2019

Subject: Amendment and Clarification in r/o directions issued regarding non-requirement of FSSAI registration of last mile delivery persons, Direct Sellers, individual food units/entity owned by single/main entity-reg.

FSSAI vide order of even number dated 08th July 2019 (copy enclosed) has issued directions regarding non-requirement of FSSAI registration of last mile delivery persons, Direct Sellers, Food Vending Machines, Water Vending Machines, Food ATMs, Branded Food Carts owned by single/main entity subject to conditions as laid down under para 3 of the said order.

2. Based on the representations received from the stakeholders, the following clauses of the said order are clarified/amended as below:

- a) Subject, Para 1 and Para 2(ii) – For the term 'Direct Selling Agents' read 'Direct Sellers'
- b) Para 3(v) – Main entity shall issue ID Cards (digital/physical), bearing unique identity number and main entity/unit's FSSAI License number. In case, ID card does not have photo of the individual, it must be accompanied with a Govt issued photo ID Card.
- c) Para 3(viii) – Main entity will ensure that no such person known to be suffering from any contagious disease continues to handle food products.
- d) It is clarified that the said order provides an option and is applicable only to those cases where the main entity accepts the responsibility of regulatory compliance by last mile delivery persons, Direct Sellers, individual food units/entities etc. In this regard, the main entity shall communicate in writing to its individual entities and to respective Licensing Authorities, its decision to undertake the responsibility of such compliance. In case the option is not exercised, the requirement of FSSAI registration by such persons continues.

3. This issues with the approval of Competent Authority and under section 16(5) of Food Safety and Standards Act, 2006.

Encl: As stated

Yours sincerely


(Shobhit Jain)

**Executive Director
(Compliance Strategy)**

To,

1. Commissioner Food Safety of all States/UTs
2. All Stakeholders
3. Head(IT) – for uploading on FSSAI's website

For info –

PS to CEO